

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.122  
CP(IB) 503 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Huhtamaki PPL Ltd  
V/s  
Manpasand Beverages Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/01/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

**IA/255(AHM)2021 in CP(IB) 503 of 2019, IA/304(AHM)2021 in CP(IB) 503 of 2019 and IA/254(AHM)2021 in CP(IB) 503 of 2019**

In view of the office order dated 09.01.2022 restricting functioning due to sharp increase in Covid-19 cases throughout the Country, it has been decided to take up only urgent matters through Video Conference w.e.f. 10.01.2022 at all NCLT Benches. Since this matter has no such urgency, it stands adjourned.

List the matter on 09.03.2022



**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**



**MADAN B GOSAVI  
MEMBER (JUDICIAL)**